

[Shri Birendra Singh Rao]

suggested, sugar is brought by road for loading into rakes. But if we do not have more loading points where rake movement can be arranged, it is not possible to do anything more than what we are doing. As regards his suggestion for road transport to be utilised so far as it is possible we are doing it. But we have to see that the transport cost for handling sugar does not go beyond a certain point, because we have to keep the selling price at Rs. 2.85.

As regards his suggestion that Railways should have been contacted to know how many wagons have taken overdue time in transit, I may inform the hon. Members that not only the FCI but I personally contacted the railway authorities to find out how far this information as has appeared in one of the dailies was correct. I personally talked to the Member (Traffic) of the Railway Board. He told me that he would take a few days to find out this. The FCI people contacted the railway authorities. They were not able to get the full information on this issue as to where a particular wagon is in transit. It may be that the wagons may reach the destination after some days. But for the purposes of replying to the calling attention motion I do not think that would be very important because, as I have assured the House, there is no question of any wagon disappearing as has been reported by the 'Hindustan Times'.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sugar from the wagons may disappear.

SHRI BIRENDRA SINGH RAO: There is always a possibility of pilferage. But we are not discussing that at the moment.

PROF. MADHU DANAVATE: When it is said that the sugar has disappeared, it does not mean that the train has been hijacked. Very often it happens that the wagons due to technical mistake of someone, may have been diverted to some other spot

and as a result of that it does not reach the exact spot where it is supposed to go.

SHRI BIRENDRA SINGH RAO: The report does not suggest what Prof. Danavate says. Rs. 3.2 crore has been mentioned as the value of the disappeared sugar. Of course, the trains and the wagons cannot disappear. Nobody can lift them and walk away. When the sugar is despatched, the quantity is known. When the sugar is received at the destination, the quantity is known. When the delivery is given, the quantity is known. So, there is no question of any large quantity disappearing in transit. Otherwise, the FCI people at the receiving end would know.

Prof. Danavate mentioned about distribution. I have given all the information that the House needed. There is no need to further waste the time of the House.

13.13 hrs

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR DEPUTY-SPEAKER: The Committee on Absence of Members from the Sittings of the House in their First Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

(1) Dr. B. N. Singh—11th to 28th March, 1980 (Second Session).

(2) Shri K Ramamurthy—9th to 30th June, 1980 (Third Session).

(3) Shri M. S. K. Sathiyendran—9th June to 6th August, 1980 (Third Session).

(4) Shri Vasant Rao Patil—19th July to 14th August, 1980 (Third Session).

(5) Shri Misryar Khan—11th June to 31st July, 1980 (Third Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The Members will be informed accordingly.

13.14 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that Government Business in the House during the week commencing 28th July, 1980, will consist of:-

(a) Consideration of any item of Government Business carried over from today's order paper.

(2) Discussion on the Resolution seeking approval for increasing the limit of loan to be raised by the Assam States Electricity Board.

(3) Consideration and passing of the Mica Mines Labour Welfare Fund (Amendment) Bill, 1980.

(4) Discussion on the Resolution seeking approval of the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980.

(5) Consideration of the motion for modification of the Motor Vehicles (Protective Headgears) Rules, 1980, given notice of by Shri R. K. Mhalgi.

SHRI G. M. BANATWALLA (Pannani): Mr. Deputy-Speaker, Sir, the hon. Minister has just announced the business for the next week. I urge upon the Government to make a statement on a very important, and delicate and crucial issue.

The Israeli Parliament is rushing through a Bill in order to declare Jerusalem, including the annexed

Arab sector, as its capital. The First Reading is already over and the second and the third Readings of that Bill are expected to be completed by the 30th of this month. All this is being done at a time when the Extraordinary Session of the United Nations is debating the entire question about Palestine.

Sir this attitude of Israel is in flagrant violation of world opinion and the United Nations Resolution. They have repeatedly declared, and the Prime Minister of Israel got up from his sick bed in order to attend the Parliament to vote on this Bill declaring that Jerusalem will be an indivisible capital of Israel for all generations to come and it will be an eternal capital. All this is happening, as I said, in flagrant violation of the world opinion, in flagrant violation of the United Nations Resolution. I, therefore, urge upon the Government to come forward with a statement expressing anguish and indignation and also, in order to retaliate, in consonance with the world opinion, announcing the closure of the Israeli Consulate at Bombay and invoking more political and economic sanctions by India against Israel.

The second item that I would like the hon. Minister to consider is that the hon. Minister for Irrigation made a statement in this House on 15th July 1980 regarding the outcome of the 19th Meeting of the Indo-Bangladesh Joint Rivers Commission held at Dacca from 9th to 11th July, 1980. This statement must be considered in this House because we must all try to see that the impasse that has unfortunately come up is solved and we move ahead with the purpose for which this Indo-Bangladesh Joint Rivers Commission is there. I have already given a motion under Rule 189. It is motion No. 139, and I urge upon the Government that for an early solution for mutual benefit, this particular motion be considered at the earliest by the House.

PROF. MADHU DANDEVATE (Rajapur): Sir, I would suggest that